

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:6035
ANSWERED ON:26.04.2001
EVICTION OF HAWKERS FROM RAILWAY STATIONS
HANNAN MOLLAH

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government are evicting a large number of hawkers at various railway stations in the country;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government have received complaints against such eviction by Railway Protection Force and Government Railway Police;
- (d) if so, the details thereof; and
- (e) the steps taken to rehabilitate the evicted vendors?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH)

- (a)&(b): Yes, Sir. To eradicate the nuisance of unauthorized hawkers causing inconvenience to the passengers, regular drives are being conducted against them in co-operation with Commercial Staff and Government Railway Police Personnel. During the year 2000, 54019 persons were prosecuted U/s 144 of the Railway Act, 1989 for unauthorized hawking and an amount of Rs.18704678/- was realised as fine.
- (c)&(d): Yes, Sir. A few complaints have been received against such eviction. The complaints generally pertain to the action taken by the RPF and GRP to evict unauthorized hawkers.
- (e): Unauthorized hawking is an offence under the provision of Section 144 of the Railways Act, 1989 and hence the question of rehabilitation of the evicted vendors does not arise.